

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4266
ANSWERED ON:21.12.2005
DEMOLITION OF ILLEGAL COMMERCIAL CONSTRUCTIONS
Singh Shri Prabhunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Hon`ble High Court of Delhi has ordered demolition of illegal and unauthorised commercial constructions at the A, B, C and D blocks of Defence Colony;
- (b) if so, the details of the buildings identified by the Municipal Corporation of Delhi (MCD) for demolition; and
- (c) the number out of them demolished and the reasons for not demolishing the remaining ones?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a)to(c): Yes, Sir. Municipal Corporation of Delhi (MCD) has reported that Hon`ble High Court of Delhi in CWP No. 9640/2005 has directed it to take action against unauthorized constructions in A,B,C & D Blocks in Defence Colony. There are 48 such properties involved in the Court case as per details given below:

Block A- 5
Block B- 5
Block C- 25
Block D- 13

Demolition action in 17 properties has been taken. 14 properties do not attract any action under the DMC Act. So far as remaining 17 properties are concerned, the owners of some of these properties have applied for compounding of their construction, whereas action in remaining properties is under examination as per law.